(c) and (d) Chapter-II of the Motor Vehicles Act, 1988 and Chapter-II of the Central Motor Vehicles Rules, 1989 lay down detailed procedure for grant of driving licence. The licencing authorities of the States are required to ensure that only competent persons are granted driving licence.

High toll rates

1229. SHRI SANJAY RAUT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether it is a fact that according to the All India Motor Transport Congress, the current toll policy lacks transparency, accountability and affordability;
- (b) whether it is also a fact that toll charges are pinching the transport community and the common man very dearly;
 - (c) whether the toll policy is highly in favour of private builders; and
 - (d) what steps Government is taking to revisit the toll policy?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) No, Sir. However All India Motor Transport Congress (AIMTC) have been raising some issues in the meetings held in the Ministry. In one such meeting AIMTC was requested to submit a detailed proposal with statistics on reforms and alternatives in taxation and toll policy for augmenting the funding requirement for the Government for the construction/maintenance of national highways. The same is still awaited.

- (b) No, Sir.
- (c) No, Sir.
- (d) Sir, as and when need arises user Fee Rules are amended in public interest.

Proposals for maintenance of National Highways in Madhya Pradesh

†1230. SHRI THAAWAR CHAND GEHLOT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

the details of proposals received from the State Government of Madhya Pradesh regarding construction and maintenance of National Highways during the last three years;

[†]Original notice of the question was received in Hindi.